

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-105(PB)/2020**

**IN THE MATTER OF:**

Ashutosh Gangwar

.... Applicant/petitioners

v.

EMMAR MGF Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 06.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Rit Arora, Mr. Riju Mani T., Mr. P.K Ray,  
Advs.

**ORDER**

Learned counsel for the petitioner undertakes to comply with the provisions made in the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 20.01.2020.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**